

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1927
ANSWERED ON:15.03.2005
REVIVAL OF SICK/CLOSED INDUSTRIES
Gohain Shri Rajen

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the total number of industrial units closed by BIFR during each of the last two years, and thereafter, State-wise;
- (b) the number of units recommended for revival during the above said period, year-wise and State-wise;
- (c) the number of sick units for which recommendations of revival are pending with BIFR;
- (d) the time by which these proposals are likely to be approved;
- (e) whether the Government proposes to formulate a comprehensive policy for the revival of the sick industrial units; and
- (f) if so, the details thereof and the time by which the same is likely to be finalised?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) to (d) : Board for Industrial and Financial Reconstruction (BIFR) considers revival of sick industrial units registered with the Board under the provisions of Sick Industrial Companies (Special Provisions), Act 1985 (SICA). As per the information received from BIFR, during the last two years i.e. 2003 and 2004 and in the current year i.e. upto January 2005, the total number of sick industrial units, recommended by the Board for winding up are 236. During the above period, revival schemes have been sanctioned in 103 cases, state-wise and year-wise winding up and number of schemes sanctioned are given in Annexure-I and II respectively. Besides, as on date revival schemes have been circulated in respect of another 52 cases, state-wise details are given in Annexure-III. The Draft Schemes for revival of sick industries are circulated for approval of all concerned parties and their suggestions/objections are invited during a stipulated time limit. Thereafter the objections/suggestions are considered by the concerned Bench of the Board and the revival schemes are finalised. As there is no Bench functional at present, no definite time frame can be given for finalisation of these draft revival schemes.

(e) & (f): The Government provides a policy regime that facilitates and foster growth and development of industries. The Government has taken a number of steps for revival of sick industrial units in the country which, inter alia, include guidelines of Reserve Bank of India (RBI) to banks, amalgamation of sick industrial units with healthy units, setting up of Board for Industrial and Financial Reconstruction under Sick Industrial Companies (Special Provisions), Act 1985 etc. Wherever feasible, rehabilitation schemes are sanctioned for revival of these units registered with the BIFR which, inter-alia, include restructuring of the capital, induction of the fresh funds by the promoters, including Government assistance for public sector units, merger with other companies, change of management, relief and concessions by Financial Institutions/Banks, and relief and concession by the state and the central Government in the form of rescheduling of the dues.

ANNEXURE-I

ANNEXURE-I referred to in reply to Lok Sabha Unstarred Question No.1927 for answer on 15th March, 2005.

State-wise winding up recommended cases

S.No. State 2003 2004 2005 (As on 31.1.05)

1. Andhra Pradesh 12 8 1

2. Bihar - 1 -

3. Gujarat 14 8 -

4. Haryana	4	2	-
5. Himachal Pradesh			1 -
6. Jharkhand	1	1	-
7 Kerala	1	3	-
8. Karnataka	6	3	-
9. Madhya Pradesh	5	7	-
10. Maharashtra	28	15	1
11. NCT Delhi	10	8	-
12 Orissa	6	2	-
13. Punjab	6	3	-
14. Rajasthan	6	2	-
15 Tamil Nadu	24	12	-
16. Uttar Pradesh	9	4	-
17 Utranchal	-	1	-
18. West Bengal	12	7	-
19. Assam	1	1	-
Total	145	89	2

ANNEXURE-II

ANNEXURE-II referred to in reply to Lok Sabha Unstarred Question No.1927 for answer on 15th March, 2005.

State-wise scheme sanctioned cases

S.No. State 2003 2004 2005 (As on 31.1.05)

1. Andhra Pradesh		8	3	-
2. Goa	1	-	-	
3 Gujarat	5	3	-	
4 Haryana	1	1	-	
5 Himachal Pradesh		1	-	-
6 Jharkhand	-	3	-	
7 Kerala	1	1	1	
8 Karnataka	5	1	-	
9 Madhya Pradesh		1	-	-
10 Maharashtra		8	12	-
11 Meghalaya	1	-	-	
12 NCT Delhi	-	8	-	
13 Orissa	1	-	-	
14 Punjab	-	2	-	
15 Rajasthan	1	-	1	
16 Tamil Nadu	8	3	-	
17 Uttar Pradesh		2	5	1
18 West Bengal	7	4		
19 Assam	3	-	-	
Total	54	46	3	

ANNEXURE-III

ANNEXURE-III referred to in reply to Lok Sabha Unstarred Question No.1927 for answer on 15th March, 2005.

State-wise Draft Scheme cases as on 31.1.05

S.No. State 2005 (As on 31.1.05)

1. Andhra Pradesh	5
2. Chandigarh	1
3. Gujarat	3
4. Kerala	3
5. Karnataka	5
6. Maharashtra	9
7 Meghalaya	1
8. NCT Delhi	4
9. Punjab	3
10. Rajasthan	2
11. Tamil Nadu	10
12. Uttar Pradesh	2
13. West Bengal	3
14. Assam	1

Total 52